

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PROFISOR SERVICES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	PROFISOR SERVICES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	8 th December, 2015
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U74999DL2015PTC288231
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 109, Wing-1, Hans Bhawan, Bahadur Shah Zafar Marg, New Delhi- 110002
6.	Insolvency commencement date in respect of corporate debtor	29 th November, 2021- Date of Order 30 th November, 2021- Date of receipt of order
7.	Estimated date of closure of insolvency resolution process	28 th May, 2022 (180 days from the insolvency commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Saumya Kumar Singh Reg. No.: IBBI/IPA-002/IP-N00398/2017-18/11173
9.	Address and e-mail of the interim resolution professional, as registered with the Board	G-3, Lajpat Nagar-I, New Delhi -110024 Email: sksingh2046@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	G-3, Lajpat Nagar-I, New Delhi -110024 Email: cirp.profisor21@gmail.com
11.	Last date for submission of claims	15 th December, 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name of Class(es): NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloads (b) Not Applicable

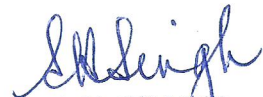
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the Profisor Services Private Limited on 29th November, 2021.

The creditors of Profisor Services Private Limited are hereby called upon to submit their claims with proof on or before 13th December, 2021 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12 (Not Applicable), shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NIL] in Form CA. (Not Applicable)

Submission of false or misleading proofs of claim shall attract penalties.


SK SINGH
INSOLVENCY PROFESSIONAL
IBBI/IPA-002/IP-N00398/2017-2018/11173

Date: 1st December, 2021
Place: New Delhi

Saumya Kumar Singh
(Interim Resolution Professional)
Reg. No.: IBBI/IPA-002/IP-N00398/2017-18/11173